

By e-mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-42/1996(Pt.)/1000/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri V. K. Chandak,
District & Sessions Judge
Barpeta

Dated Guwahati, the 26th February, 2019.

Sub:- Earned Leave with station leave permission.

Ref:- Your letter No. DJB/970(E)/2018, dtd. 25.02.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for 3(three) days Earned Leave w.e.f. 05.03.2019 to 07.03.2019, along with station leave permission w.e.f. afternoon of 02.03.2019 till the morning of 08.03.2019, has been granted/~~rejected~~.

Further, you are requested to hand over the charge of your Court and Office to The Addl District and Sessions Judge, Barpeta and in his absence, to the senior most Judicial officer at the station before proceeding on leave.

Yours faithfully,

sd/-

1002

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-42/1996(Pt.)/1001-/A, dated dtd. 26.02.19

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information. A Copy of duly filled in leave application in the prescribed format of the concerned officer is enclosed herewith for necessary action from your end.

2. ✓ The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Rolan